

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

T.C.S.P. No. 61/(MAH)/2017

CORAM:

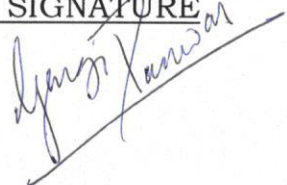
Present: SHRI B.S.V. PRAKASH KUMAR
MEMBER (J)

SHRI V. NALLASENAPATHY
MEMBER (T)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 17.01.2017

NAME OF THE PARTIES: M/s. Catwalk Worldwide Pvt Ltd.

SECTION OF THE COMPANIES ACT: 391 to 394 of the Companies Act 1956
and 230 to 232 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
11	Gurji Panwar	Associate Petitioner	

Common Order

TCSP No. 61/230-232/NCLT/MB/MAH/2017

TCSP No. 62/230-232/NCLT/MB/MAH/2017

The Petitioner Counsel submits that the Regional Director of Mumbai has already been directed to file his Report on 14.12.2016 within two weeks thereof, no Report has been filed by the Regional Director till date, the Company prays this Bench to further direct the Regional Director to file the report expeditiously.

On hearing this submissions of the Applicant Counsel, this Bench hereby directed the Regional Director to file his Report preferably within two weeks hereof.

List this matter for hearing on 9.2.2017.

Sd/-

B.S.V. PRAKASH KUMAR
Member (Judicial)

Sd/-

V. NALLASENAPATHY
Member (Technical)